

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 305 OF 2016

Dated: 12th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Assam Gas Company Ltd.

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhas Kumar

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

ORDER

Learned counsel for the Appellant submits that during the pendency of these appeals, final tariff order for the concerned period seems to have been passed by the PNGRB. He further submits that they would seek for review of the relevant order in the light of the final tariff order. Accordingly, appeal is dismissed as withdrawn.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

Bn/kt